

PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

KHATAU EXIM LIMITED

(Registered Office: Laxmi Building 6, Shoorji Vallabhdas Marg, Mumbai - 400 038)

This Public Announcement ("PA") is being issued by the Manager to the Offer i.e. Corporate Professionals Capital Private Limited, on behalf of Acquirer, i.e. Mr. Nav Rattan Munjal (hereinafter referred to as "**Acquirer**") pursuant to Regulation 10 & 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "**SEBI (SAST) Regulations, 1997**") and subsequent amendments thereto.

1. THE OFFER

1.1 This Offer (the "**Offer**") is being made by Mr. Nav Rattan Munjal, Son of Late Sh. B. N. Munjal residing at H. No. 382, Sector-6, Panchkula-134109, Haryana (hereinafter referred to as "Acquirer", which expression shall unless it being repugnant to the subject or context, or meaning thereof, be deemed to mean and include their legal heirs, successors, receivers, administrators and assigns) pursuant to Regulation 10 & 12 of SEBI (SAST) Regulations, 1997. There is no person who is acting in concert with the Acquirer in respect of this Offer.

1.2 On March 09, 2011, the Acquirer has entered into a Share Purchase Agreement ("**SPA**") to acquire 1,38,950 (One Lac Thirty Eight Thousand Nine Hundred and Fifty) fully paid up Equity Shares (the "**Sale Shares**") of Rs.10/- each representing 55.80% of the total issued and paid up equity share capital of **Khatau Exim Limited ("Target Company/KEL")** from **M/s Great View Properties Pvt. Ltd.**, one of the promoter of KEL (hereinafter referred to as the "**Seller**"), at a price of Rs 10/- (Rupees Ten Only) ("**Negotiated Price**") per fully paid up equity share payable in Cash. The total consideration for the Sale Shares is Rs. 13,89,500/- (Thirteen Lacs Eighty Nine Thousand and Five Hundred only) ("**Sale Consideration**") to be discharged to the Seller by the Acquirer as per the terms agreed upon and contained in the SPA.

As on the date of this Public Announcement, the Acquirer does not holds any shares of the Target Company. Pursuant to the above acquisition of Sale Shares, the Acquirer will hold 1,38,950 (One Lac Thirty Eight Thousand Nine Hundred and Fifty) fully paid up Equity Shares of Rs.10/- each representing 55.80% of the total issued and paid up equity share capital of KEL, which has resulted into triggering of Regulation 10 and 12 of SEBI (SAST) Regulations, 1997. The offer is not as a result of Global Acquisition resulting in indirect acquisition of Target Company.

1.3 The Acquirer intends to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of KEL to acquire 49,800 (Forty Nine Thousand and Eight Hundred) Equity Shares of Rs. 10/- each representing 20% of the total issued and paid up equity share capital of KEL at a price of Rs. 10 (Rupees Ten) per fully paid up equity shares ("Offer Price"), payable in cash subject to the terms and conditions mentioned hereinafter, to those shareholders whose names appear on the register of members on Specified Date i.e. March 25, 2011, Friday.

1.4 The Equity Shares of the KEL are presently listed on the Bombay Stock Exchange Limited, Mumbai (the "**BSE**") and Pune Stock Exchange Limited (the "**PSE**"). Further, the Target Company has also applied for delisting of securities from PSE.

1.5 The annualized trading turnover during the preceding six calendar months ending February 2011 at the Stock Exchanges where the shares of KEL are listed is as follows:

Name of the Exchange	Total number of shares traded during September 2010 to February 2011	Total number of listed shares	Annualized trading turnover (% of the total listed shares)
BSE	Nil	2,49,000	0.00
PSE	Nil	2,49,000	0.00

Based on above information, as the annualized trading turnover is less than 5% of the total number of the listed shares, therefore, Equity Shares are deemed to be infrequently traded within the meaning of Explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997. In accordance with Regulation 20(5) of SEBI (SAST) Regulations, 1997, the Offer price of Rs. 10 (Rupees Ten) per fully paid up equity share is worked out on the following parameters.

a	The Negotiated Price	Rs. 10.00
b	Price paid by the Acquirer or PACs with him for the acquisition, if any, including by way of allotment in a public or rights or preferential issue during the 26-week period prior to the date of PA.	N/A

c	Other Financial Parameters	Based on the audited financial data for the period ended March 31, 2010	Unaudited data for 9 months ended December 31, 2010*
	Return on Net Worth (%)	(3.99)	(2.19)
	Book Value per share (Rs.)	6.47	6.33
	Earning per share (Rs.)	(0.26)	(0.14)
	Price Earning Multiple vis a vis industry average	N.A.	N.A.

*As certified by Mr. A. F. Khasgiwal (Membership No. 6491), Partner of A. F. Khasgiwala & Co., Chartered Accountants having office at 3/307, Rewa Chambers, 31 New Marine Lines, Mumbai-400 020 Tel: 022-23801118, Fax No: 022-22004167 vide his certificate dated March 09, 2011.

Mr. A. F. Khasgiwal (Membership No. 6491), Partner of A. F. Khasgiwala & Co., Chartered Accountants having office at 3/307, Rewa Chambers, 31 New Marine Lines, Mumbai-400 020 Tel: 022-23801118, Fax No: 022-22004167 vide his certificate dated March 09, 2011 has made a valuation of equity shares of KEL in accordance with the methods as prescribed under Regulation 20(5) of SEBI (SAST) Regulations, 1997 viz Book Value per share, Return on Networth, Earning per share and Price Earning Multiple vis a vis industry average on the basis of Audited financial statements for the Financial Year ending 31.03.2010 and on the basis of unaudited financial statement for the period ending 31.12.2010. In view of the above, the offer price of Rs. 10/- (Rupees Ten) is justified in terms of regulation 20(5) of SEBI (SAST) Regulations, 1997.

1.6 During the past 12 months prior to the date of this Public Announcement, the Acquirer has not acquired any equity share of KEL except 1,38,950 equity shares agreed to be acquired in terms of the SPA dated March 09, 2011 as per the details given in para 1.2 above. Pursuant to the above acquisition of the shares in terms of SPA, the total holding of the Acquirer in the KEL will be 1,38,950 (One Lac Thirty Eight Thousand Nine Hundred and Fifty) equity shares representing 55.80% of the total issued and paid up equity share capital of KEL.

1.7 This is not a Competitive Bid.

1.8 The Offer is subject to the terms and conditions set out herein and in the Letter of Offer that would be sent to the shareholders of KEL.

1.9 The Acquirer have deposited more than 25% of the consideration payable under the Open Offer in the escrow account, the details of which are set out in Para 7.2 of this PA.

1.10 The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a Conditional Offer. The Acquirer will accept the equity shares of KEL those are tendered in valid form in terms of this offer upto a maximum of 49,800 (Forty Nine Thousand and Eight Hundred) Equity Shares representing 20% of the total issued and paid up equity share capital of KEL.

1.11 The Acquirer, Seller and KEL have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B or any other regulations made under the SEBI Act, 1992.

1.12 In the event of any further acquisition of Equity Shares by the Acquirer, at a price higher than the Offer Price, then the Offer price will be revised upwards to be equal to or more than the highest price paid for such acquisition. However, he shall not be acquiring any Equity Shares of KEL during the period of 7 working days, prior to the date of closure of the Offer.

1.13 The Manager to the Open Offer i.e. Corporate Professionals Capital Private Limited does not hold any shares in KEL as on the date of PA. They declare and undertake that they shall not deal in the shares of the KEL during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer

2. INFORMATION ABOUT THE ACQUIRER

2.1 Mr. Nav Rattan Munjal, S/o Late Sh. B. N. Munjal is an Indian national residing at H. No. 382, Sector-6, Panchkula-134 109, Haryana, Tel No. 0172- 2730919, 2730503, Fax No 0172-2730504.

2.2 Mr. Raman Kumar Seth (Membership No. 087572) Partner of Raman K. Seth & Associates, Chartered Accountant, having office at SCO 100, 2nd Floor, Sector 17B, Chandigarh-160017, Tel No. 09888388388 has certified vide his certificate dated March 10, 2011 that the Net Worth of Mr. Nav Rattan Munjal as on January 31, 2011 is Rs. 257.59/- Lacs (Rupees Two Core Fifty Seven Lacs and Fifty Nine Thousand Only) and that he has sufficient means to fulfill his obligations under this Offer.

2.3 Mr. Nav Rattan Munjal has graduated with a Bachelor of Art and has an experience in the pharmaceutical sector. He is the Vice Chairman cum Managing Director of M/s Ind-Swift Laboratories Ltd. and Vice Chairman and Director of M/s Ind-Swift Limited which are engaged in manufacturing and marketing of finished dosages and active pharmaceuticals ingredients.

2.4 As on the date of Public Announcement, Mr. Nav Rattan Munjal does not hold any shares of KEL except the shares agreed to be acquired in terms of SPA dated March 09, 2011.

2.5 Mr. Nav Rattan Munjal is the Vice Chairman cum Managing Director of M/s Ind-Swift Laboratories Ltd. and Vice Chairman and Director of M/s Ind-Swift Limited which are listed on NSE and BSE and also holds directorship in M/s Essix Biosciences Limited, M/s Ind-Swift Laboratories Inc. USA, M/s Meteorite Life Sciences Pte Limited, Singapore and M/s NRM Portfolios Pvt. Limited which are not listed on any stock exchange.

2.6 Mr. Nav Rattan Munjal has promoted M/s Ind-Swift Laboratories Ltd. and Ind-Swift Limited which are listed on BSE and NSE and M/s Essix Biosciences Limited and M/s NRM Portfolios Pvt. Limited which are not listed on any stock exchange.

3. INFORMATION ABOUT THE TARGET COMPANY

3.1 Khatau Exim Limited was incorporated on February 21, 1983 with the Registrar of Companies, Mumbai, Maharashtra as a Public Limited Company with the name M/s Nirbhoy Exports Limited and obtained its certificate of commencement of business on March 14, 1983. Vide fresh certificate of incorporation dated January, 23 1985 issued by the Registrar of Companies, Mumbai, Maharashtra the name of the Company was changed to M/s Khatau Exim Limited. The registered office of KEL is situated at Laxmi Building 6, Shoorji Vallabhdas Marg, Mumbai - 400 038.

3.2 As on the date of Public Announcement, KEL has an Authorised share capital of Rs 25,00,000 (Rupees Twenty Five Lacs) divided into 2,50,000 (Two Lacs and Fifty Thousand) Equity Shares of Rs.10/- each. The total issued, subscribed and paid up capital of the KEL is Rs 24,90,000 (Rupees Twenty Four Lacs and Ninety Thousand) divided into 2,49,000 (Two Lac and Forty Nine Thousand) Equity Shares of Rs.10/- each .

3.3 The Target Company was originally promoted by Kolkata based group for conducting the business of machinery equipment. In the year 1985, the management of the Company was taken over by Khatau Group and further vide CLB order dated November 08, 1995; the objects of the Company were changed. However, at present, due to small resource base and no operations, the Company has been drawing administrative and infrastructural support from the Group Companies.

3.4 There are no partly paid up share in KEL as on the date of this public announcement.

3.5 The Equity Shares of the KEL are currently listed on the Bombay Stock Exchange Limited, Mumbai (the "**BSE**") and Pune Stock Exchange Limited (the "**PSE**").Further, the Target Company has also applied for delisting of securities from PSE.

3.6 The Board of Directors of KEL comprises of Mr. Purna Hiten Khatau, Ms. Nayna Bharat Pasta, Mr. Pradeep Champaklal Dalal and Mr. Kalindi Pradeep Dalal.

3.7 The Key financials for the KEL are as under :

Profit & Loss Statement	Year Ended 31.03.2008 (Audited)	Year Ended 31.03.2009 (Audited)	Year Ended 31.03.2010 (Audited)	For 9 months ended 31.12.2010 (Unaudited)*
Total Income (Rs. In Lacs)	-	-	-	-
Paid Up Capital (Rs. In Lacs)	24.90	24.90	24.90	24.90
Profit after Tax (Rs In Lacs)	(1.04)	(1.62)	(0.64)	(0.34)
Net worth (Rs. In Lacs)	18.39	16.76	16.11	15.77
Earning Per Share(Rs.)	(0.42)	(0.65)	(0.26)	(0.14)
Return on Networth (%)	(5.68)	(9.71)	(3.99)	(2.19)
Book Value Per Share	7.38	6.73	6.47	6.33

* As certified by Mr. A. F. Khasgiwal (Membership No. 6491), Partner of A. F. Khasgiwala & Co., Chartered Accountants having office at 3/307, Rewa Chambers, 31 New Marine Lines, Mumbai-400 020 Tel: 022-23801118, Fax No: 022-22004167 vide his certificate dated March 09, 2011.

Formula - Return on Net Worth=(Profit After Tax/Net Worth) *100; Book Value of Shares=(Net Worth/ Number of Equity Shares issued); EPS=(Profit after Tax /Number of Equity Shares issued).

3.8 There has been no merger/demerger or spin off in the Company during the past three years.

4. REASONS FOR THE OFFER AND FUTURE PLANS

4.1 The Acquirer is interested in taking over the management and control of KEL. Thus, substantial acquisition of shares and voting rights accompanied with change in control and management is the reason & rationale for the offer.

4.2 The offer to the shareholders of KEL is being made in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations, 1997.

4.3 The Acquirer proposes to change the line of activity after the completion of all formalities relating to Open Offer in terms of SEBI (SAST) Regulations, 1997 and proposes to carry on the business of drugs and pharmaceuticals, in which he has an experience.

4.4. DISCLOSURE UNDER REGULATION 16(IX)

The Acquirer at present have no intention to sell, dispose of or otherwise encumber any significant assets of KEL in the succeeding two years, except in the ordinary course of business of KEL. KEL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of KEL.

5. STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

5.1 As on the date of Public Announcement, to the best of Acquirer knowledge, no approval from any Bank/ Financial Institution is required for the purposes of the Offer.

5.2 To the best of the knowledge of the Acquirer, as on the date of this Public Announcement, there are no other statutory approvals required to implement the Offer. If any other statutory approvals become applicable, the Offer would be subject to such statutory approvals.

5.3 The Acquirer in terms of Regulation 27 of SEBI (SAST) Regulations, 1997 will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused.

5.4 In case of delay in receipt of statutory approvals, SEBI has the power to grant extension of time to the Acquirer for payment of consideration to the shareholders of KEL, subject to the Acquirer agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22(12) of the SEBI (SAST), Regulations, 1997 as applicable on the reference date. Further, if the delay occurs on account of wilful default by the Acquirer in obtaining the requisite approvals, Regulation 22(13) of the SEBI (SAST) Regulation, 1997 as applicable on the reference date will also become applicable.

6. DISCLOSURE UNDER REGULATIONS 21(2)

The Offer (assuming full acceptance) would result in public shareholding in the Target Company being reduced below the minimum level required as per the provisions of the Listing Agreement entered with the Stock Exchange for the purpose of listing on continuous basis. The Acquirer in terms of the provisions of the Clause 40A of the Listing Agreement will facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing as prescribed in the Listing Agreement entered with the Stock Exchange within the time period and manner specified thereon in consultation with the Stock Exchange.

7. FINANCIAL ARRANGEMENTS

7.1 The Acquirer has adequate resources to meet the financial requirements of the Open Offer. The Acquirer has made firm arrangement for the financial resources required to complete the Open Offer in accordance with the SEBI (SAST) Regulations, 1997.

7.2 Assuming full acceptance, the total requirement of funds for the Open Offer would be Rs. 4,98,000 (Rupees Four Lac and Ninety Eight Thousand Only). The Acquirer has already made firm arrangements for the financial resources required to implement the Open Offer in full. As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer has opened an **Escrow Account with HDFC Bank Limited, Chandigarh** and has deposited cash of an amount of Rs. 1,25,000/- (Rupees One Lacs and Twenty Five Thousand Only) being in excess of 25% of the amount required for the Open Offer.

7.3 Mr. Raman Kumar Seth (Membership No. 087572) Partner of M/s Raman K. Seth & Associates, Chartered Accountant, having office at SCO 100, 2nd Floor, Sector 17B, Chandigarh-160017, Tel No. 09888388388 has certified vide his certificate dated March 10, 2011 that the Net Worth of Mr. Nav Rattan Munjal as on January 31, 2011 is Rs. 257.59/- Lacs (Rupees Two Core Fifty Seven Lacs and Fifty Nine Thousand Only) and that he has sufficient means to fulfill his obligations under this Offer.

7.4 The Manager to the offer has been duly authorized by the acquirer to realize the value of escrow account in terms of SEBI (SAST) Regulations, 1997.

7.5 The Manager to the Open Offer, M/s Corporate Professionals Capital Private Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations.

8. Other Terms of the Offer

8.1 The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a Conditional Offer. The Acquirer will accept the equity shares of KEL those are tendered in valid form in terms of this offer upto a maximum of 49,800 (Forty Nine Thousand and Eight Hundred) Equity Shares representing 20% of the total issued and paid up equity share capital of KEL

8.2 Letters of Offer (hereinafter referred to as "**LOO**") will be dispatched to all the equity shareholders of KEL, whose names appear in its Register of Members on March 25, 2011, Friday, the Specified Date, except the parties to the Share Purchase Agreement and other promoters of the Target Company.

8.3 M/s Alankit Assignments Limited has been appointed as Registrar to the Offer for the purpose of this Open Offer.

8.4 All shareholders of the KEL, other than the parties to the Share Purchase Agreement and other promoters of the Target Company, who own equity shares at any time before the Closure of the Open Offer, are eligible to participate in the Offer.

8.5 Beneficial owners and shareholders holding equity shares in physical form, will be required to send their share certificates, Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO, to the Registrar to the Offer either by Registered Post/ Courier or by hand delivery during the business hours on or before the date of Closure of the Offer, i.e. May 21, 2011, Saturday.

8.6 In case of (a) shareholders who have not received the LOO, (b) unregistered shareholders and (c) shareholders who have sent the equity shares to the Target Company for transfer, may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of equity shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such equity shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid equity share transfer deeds (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with KEL), and witnessed (if possible) by the Notary Public or a Bank Manager or the Member of the stock exchange with membership number, as the case may be, so as to reach the Registrar to the Offer during the business hours on or before the date of Closure of the Offer i.e. May 21, 2011, Saturday. Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

8.7. The following collection centre would be accepting the documents by Hand Delivery /Regd Post/Courier:

Address of the Collection Centre	Contact Person	Phone/Fax / Email
Alankit Assignments Limited Alankit House, 2E/21, Jhandewalan, Extension, New Delhi - 110055	Mr.Y.K.Singhal, (Vice President)	Ph: 011-42541951 Fax: 011-42541967 Email : rta@alankit.com

8.8 The Letter of Offer alongwith the Form of Acceptance cum acknowledgement/ withdrawal would also be available at SEBI's website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the website.

8.9 No indemnity is needed from unregistered shareholders.

8.10 Where the number of equity shares offered for sale by the shareholders are more than the equity shares agreed to be acquired by Acquirer, the Acquirer will accept the offers received from the share holders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of equity shares from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. The marketable lot of KEL is 50 (Fifty) Equity Share.

8.11 Shareholders who have offered their equity shares would be informed about acceptance or rejecting of the Offer within 15 days from the date of Closure of the Offer. The payment to the shareholders, whose shares have been accepted, will be paid by Demand Draft only in favour of the first holder of equity shares within 15 days from the date of Closure of the Offer. In case of acceptance on a proportionate basis, the unaccepted share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder.

8.12 Applications in respect of equity shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the equity shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these equity shares are not received together with the equity shares tendered under the Offer.

8.13. A schedule of some of the major activities in respect of the Offer is given below:

S.No	Activity	Date & Day
1.	Date of Publication of Public Announcement	March 15, 2011 , Tuesday
2.	Specified date (For the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	March 25, 2011 , Friday
3.	Last date for announcement of a competitive Bid	April 05, 2011 , Tuesday
4.	Date by which Letter of Offer will be dispatch to Shareholders.	April 25, 2011 , Monday
5.	Date of Opening of the Offer	May 02, 2011 , Monday
6.	Last date for revising the offer price / number of Shares.	May 11, 2011 , Wednesday
7.	Last date for withdrawing acceptance from the Offer	May 17, 2011 , Tuesday
8.	Date of Closure of the Offer	May 21, 2011 , Saturday
9.	Date of communicating rejection / acceptance and payment of consideration for applications accepted.	June 04, 2011 , Saturday

8.14. The Registrar to the Offer will hold in trust the equity shares / share certificates, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of KEL who have accepted the Offer, until the cheques / drafts for the consideration and / or the unaccepted shares / share certificates are dispatched / returned.

9. GENERAL CONDITION

9.1 Shareholders of KEL, who have accepted the offer by tendering the requisite documents in terms of the Public Announcement / Letter of Offer, can withdraw the same upto three working days prior to the date of closing of the offer i.e. upto May 17, 2011, Tuesday in terms of regulation 22(5A) of SEBI (SAST) Regulations 1997. The withdrawal can also be exercised by submitting an application on a plain paper, alongwith the details such as name, address, distinctive nos., folio no., number of equity shares tendered, etc. The withdrawal of Shares will be available only for the Share certificates / Shares that have been received by the Registrar to the Offer .

9.2. The intimation of returned shares to the Shareholders will be sent at the address as per the records of KEL.

9.3. If there is any upward revision in the Offer Price (in terms of Regulation 26) by the Acquirer till the last day of revision, viz., at any time upto seven working days prior to the date of Closure of the Offer or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same newspapers where original Public Announcement had appeared. Such revised Offer would be payable for all the successful shares tendered anytime during the Offer.

9.4. " If there is competitive bid:
i. The public offers under all the subsisting bids shall close on the same date.
ii. As the offer price cannot be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"

9.5. Based on the information available from the Acquirer and the Target Company, the Acquirer, Seller and the Target company have not been prohibited by SEBI from dealing in securities, in terms of direction issued U/s 11B of SEBI Act, 1992 or under any other Regulation under the SEBI Act, 1992.

9.6. The Pubic Announcement would also be available at SEBI's website, www.sebi.gov.in

9.7. Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirer has appointed M/s Corporate Professionals Capital Private Limited as Manager to the Offer and M/s Alankit Assignments Limited as Registrar to the Offer.

9.8. Wherever necessary the financial figures are rounded off to nearest lac or crore.

9.9. This Public Announcement is being issued on behalf of the Acquirer by the Manager to the Offer, M/s Corporate Professionals Capital Private Limited.

9.10. Mr. Nav Rattan Munjal (Acquirer) ,residing at H. No. 382, Sector-6, Panchkula-134 109, Haryana accept full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

Manager to the Offer	Registrar to the Offer
 CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED D-28. South Extn. Part 1, New Delhi - 110049 Contact Person Mr. Manoj Kumar / Ms. Ruchi Hans Ph.: 91-11 - 40622228 /51 Fax : 91-11 - 40622201 Email : manoj@indiacp.com SEBI Regn. No : INM000011435	 ALANKIT ASSIGNMENTS LIMITED Alankit House, 2E/21, Jhandewalan, Extension, New Delhi - 110055 Contact Person : Mr.Y.K.Singhal, Vice President Ph.: 011 - 42541951 Fax : 011 - 42541967 Email: rta@alankit.com SEBI Regn. No.: INR0000002532

Date : March 15, 2011
Place : New Delhi

ISSUED ON BEHALF OF THE ACQUIRER BY
MANAGER TO THE OFFER